



2026:AHC:20595

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2955 of 2026

Amrit Lal And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 27 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dipendra Kumar, Pradeep Kumar Rai
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioners that in the proceedings initiated by the petitioners under Section 24 of U.P. Land Revenue Code, 2006, an order was passed by the Sub Divisional Officer, Tehsil Manjhanpur District Kaushambi on 29.11.2023. It is argued that despite the aforesaid order, private respondents are interfering in the peaceful possession of the petitioner. It is argued that in this regard, a representation has already been made by the petitioner before the Collector Kaushami on 14.01.2026 but till date no decision has been taken in the matter.

2. On the other hand, it is argued by learned Standing Counsel that in case, the petitioners are aggrieved with the non-compliance of the order dated 19.11.2023, he has remedy to move appropriate application as provided under Section 23 of U.P. Land Revenue Code, 2006.

3. In this view of the matter, the present petition is dismissed on the ground of availability of alternative remedy.

(Prakash Padia,J.)

January 29, 2026

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